

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 226

IB-1372(PB)/2018

IA-2658/2020, IA-2660/2020, IA-4314/2022

IN THE MATTER OF:

M/s. Captain Offset Printers

... **Applicant/Petitioner**

Versus

M/s. Compacts Lamps Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 10.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Joby P Varghese in IA-4214/2022.

For the Respondent : Sr Ad. H.l.Tiku along with Ad. Yashmeet and
Adv. Rahul Regmi for R-13 in IA-2658/2020.

For the Liquidator : Adv. Dhananjaya Sud

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2658/2020, IA-2660/2020: Ld. Counsel appearing for the RP submitted that the address of the Respondent No. 6 in IA-2658/2020 which is also Respondent No. 4 in IA-2660/2020 is of some different company and the notice issued by this Tribunal could be served upon a different company and not upon the said Respondent. Having submitted so, he seeks an adjournment to bring on record the correct address of the Respondent No. 6 in IA-2658/2020 (Respondent No. 4 in IA-2660/2020). At his request, the hearing is deferred to 30.09.2024.

IA-4314/2022: Ld. Counsel appearing for the Applicant submitted that when the charge of the Applicant i.e. Federal Bank is first charge over certain securities pledged with it by the Corporate Debtor, the Liquidator has treated the charge of other creditors as first charge. Nevertheless, Ld. Counsel appearing for the RP submitted that he is not prepared with his submission to be put forth in the matter today and requested for an adjournment. At his request, the hearing is deferred to 30.09.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)